

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN

MONDAY, THE 6TH DAY OF APRIL, 2020/17TH CHAITHRA, 1942

B.ANO.2121 OF 2020

(CRIME NO. 48 OF 2020 OF CHAKKARAKKALU POLICE STATION,
KANNUR DISTRICT)

PETITIONER/ACCUSED

P. Babu, Aged 59 years, S/o.Ramunni,
Sindu, Thilanoor, P.O.,Kappad, Kannur District.

By Adv.Sri.RAMAPRASAD UNNIT T.

RESPONDENTS/STATE AND COMPLAINANT

- 1 State of Kerala represented by the Public Prosecutor,
High Court of Kerala, Ernakulam, Kochi-682 031
- 2 The Station House Officer, Chakkarakkallu Police Station,
Thalassery, Kannur District.

By SENIOR PUBLIC PROSECUTOR SRI. R.T. RENJITH

This Bail Application having come up for admission on 06/04/2020, the Court on the same day passed the following:-

ORDER

The learned Public Prosecutor is directed to forward the copy of the 164 statement as well as the report of medical examination of the child by email.

Post on 7.4.2020.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/6/4/2020